

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3149
ANSWERED ON:29.11.2010
CLEARANCE OF SEZ PROJECTS
Owaisi Shri Asaduddin

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Special Economic Zones (SEZs) developers are facing hurdles in the development of SEZ projects in various States due to the procedures of grant of permission at different levels;
- (b) if so, the details thereof;
- (c) whether the Government has urged the State Government to formulate a single point clearance system to provide easy and faster approvals to the projects; and
- (d) if so, the response received from the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): The Board of Approval (BOA) for SEZ does not consider any proposal unless recommended by State Governments. Sub-Rule (3) of rule 5 of SEZ Rules 2006 envisages certain requirements which State Governments need to endeavour to fulfil. Single Window Clearance mechanism, external connectivity for SEZs, issues relating to land and exemption from certain duties and taxes are of vital importance. States Governments have been requested from time to time to create an Empowered Committee for granting all kinds of State Government approvals through Single Window Mechanism to SEZ Developers.

(d): The States/UTs of Uttar Pradesh, Haryana, Rajasthan, Chandigarh, Madhya Pradesh, Andhra Pradesh, Gujarat, Karnataka, Kerala, Tamil Nadu, Puducherry, West Bengal, Orissa and Nagaland have formulated SEZ Policy or have put in place Single Window Clearance Mechanism.